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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CRL.M.C. 4929/2026& CRL.M.A. 20673/2026 & CRL.M.A. 20674/2026**

ANEEL KAPOOR

.....Petitioner

Through: Mr. Ujjwal Ghai, Advocate.

versus

STATE (NCT OF DELHI)

.....Respondent

Through: Ms. Priyanka Dalal, APP.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

ORDER

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16.07.2026

1. Petitioner herein is aggrieved by the fact that his anticipatory bail has been cancelled by the learned Sessions Court without appreciating the facts in the desired manner.
2. Learned counsel for the petitioner states that the medical documents submitted by the petitioner were not fake and forged and, therefore, there was no reason, much less a compelling one, to cancel his anticipatory bail.
3. Learned APP for state appears on advance notice and seeks time to file appropriate reply.
4. Let the same be filed by the next date of hearing with advance copy to the other side.
5. List on 18.08.2026.
6. Till the next date of hearing, no further coercive steps be taken against petitioner.

MANOJ JAIN, J

JULY 16, 2026/sw/sa